

(b) and (c). No, Sir. Police rushed to the spot and made all efforts to intercept the gang.

(d) Two villagers were killed and Rs. 300/- was extorted from the other villagers.

**Cremation of Wrong Body by Delhi Police**

1051. SHRI S. P. RAMAMOORTHY:  
SHRI D. N. DEB:  
SHRI K. M. Koushik:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether attention of Government has been invited to a press report which appeared in the Hindustan Times dated the 4th June, 1968 that the officials of the Delhi Police cremated a wrong body on the 28th May, 1968 much before an autopsy was performed and body identified;

(b) if so, whether an investigation into the circumstances leading to such an act on the part of the Delhi Police has been conducted; and

(c) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA):**

(a) Yes, Sir.

(b) Yes, Sir.

(c) It is reported that on 29-5-68 an unidentified dead body was deposited in the mortuary by the Police Staff from Police Station Civil Lines after getting necessary inquest report prepared.

In the mortuary there were also kept two other dead bodies. One of them was another unidentified dead body of a person brought from Police Station Lahori Gate. This dead body was not identified and post-mortem had been conducted in the case. The Constables of Lahori Gate who came to dispose off this dead body, instead collected the dead body brought from Civil Lines, Police Station. The dead body was cremated on the same day.

The persons responsible have been placed under suspension and are being proceeded against departmentally.

**Demonstration in Delhi**

1052. SHRI S. P. RAMAMOORTHY:  
SHRI D. N. DEB:  
SHRI ESWARA REDDY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a crowd of about 1500 people, mostly of the Communist Party, demonstrated outside the U.S. Information Office in New Delhi on the 1st June, 1968;

(b) whether Police had to resort to lathi charge and tear gas shells;

(c) if so, the circumstances leading to this action by the Police;

(d) whether any representations have been received from the persons who were arrested by the Police and other interested parties regarding the alleged excesses by the Police; and

(e) if so, Government's reaction thereto?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA):**

(a) A crowd of about 1500 to 2000 persons demonstrated outside the U.S. Information Office, New Delhi, on the 1st June, 1968.

(b) and (c). The Police had to use tear gas in order to control the crowd which had become unruly and was stoning the police in spite of warning of Sub-Divisional Magistrate that the assembly was unlawful and should immediately disperse. No lathi charge was made by the Police.

(d) A letter was received from Shri Bhupesh Gupta, M.P. regarding the incident.

(e) Government have looked into the matter. In the circumstances, there was no alternative to the use of teargas for dispersing the crowd.

**Firing on Tribals**

1053. SHRI S. P. RAMAMOORTHY:  
SHRI D. N. DEB:  
SHRI K. M. Koushik:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether six adivasis were killed recently when the Police opened fire on an armed mob of tribals in Chiri village under Kuru police jurisdiction near Ranchi, Bihar; and

(b) if so, whether any enquiry has been conducted into the circumstances leading to police opening fire and the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): (a) and (b). Facts are being ascertained from the State Government.

**National Highway No. 12**

1054. SHRI NITIRAJ SINGH CHAUDHARY: Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) whether the examination of earth work Forest Clearing and Teak Sales on National Highway No. 12 referred in his letter No. 1680-MPS/67 dated the 27th October, 1967 has since been completed;

(b) if so, with what result; and

(c) if not, when this examination is likely to be over?

THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND SHIPPING (SHRI BHAKT DARSHAN): (a) to (c). Examination of the expenditure incurred on earth work and forest clearance has been completed by the Madhya Pradesh State Government and it has been found that there has been no infruc-

tuous expenditure. As regards teak sales, the trees cut down are taken over by the State Forest Department for disposal.

**Indian Forest Service**

1055. SHRI NITIRAJ SINGH CHAUDHARY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the State Forest Service officers who obtained their diploma after 1964 would be considered for promotion to the Indian Forest Service after they have completed over four years of Gazetted Service; and

(b) if not, whether this would not put them to disadvantage in comparison to those who passed their diploma prior to 1964?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) No, Sir. The Indian Forest Service (Appointment by Promotion) Regulation, 1966 provide *inter alia* that a State Forest Service Officer will be eligible for promotion to the Indian Forest Service after he has completed 8 years of continuous service in a post not lower in rank than that of Assistant Conservator of Forests or an equivalent post.

(b) No, Sir. The conditions of eligibility mentioned at (a) above apply equally to all officers of the State Forest Service irrespective of the fact whether they have obtained their diploma prior to, or after, 1964.

**Central Quota of I.A.S. Officers**

1056. SHRI NITIRAJ SINGH CHAUDHARY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any of the States have refused to give requisite number of I.A.S. Officers for the Central quota;

(b) if so, the names of the States which have refused; and